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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.444/99

dt.25-7-2000

Between

N. Sanyasi Rao : Applicant

and

1. General Manager
SE Railway, Calcutta

2. Divnl. Rly. Manager
SE Rly., Khurda Road

3. Divnl. Rly. Manager
SE Rly., Visakhapatnam : Respondents

Counsel for the applicant : K. Venkateswara Rao
Advocate

Counsel for the respondents: V. Bhimanna, SC for Rly.

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)



Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. K. Venkateswara Rao for the applicant and Mr. V. Bhimanna for the respondents.

2. This OA is filed for the following relief :

a) As per the para 1308 (iv) IREM direct the respondents to review the case of the applicant and absorb the applicant in an equivalent scale of lower medical category i.e. B-2 as Material Clerk in the scale of Rs 260-400 from date of decategorisation, as per instructions in Railway Establishment Manual (A/15).

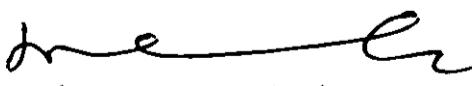
b) Respondents be directed to pay all consequential arrears due with in the period the Hon'ble Tribunal may be pleased to fix.

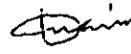
c) Protect last pay drawn before decategorisation as per rules and allow the applicant to progress in the scale of Rs. 260-400 from date of decategorisation instead of from 29.4.98 (A.13).

d) Pay cost of the suit, interest and such other relief/reliefs which the Hon'ble Tribunal may be pleased to consider as incidental and consequential to the circumstances of the case.

3. The OA was heard for some time. The learned counsel for the applicant submits that he is withdrawing this OA. He is permitted to do so.

4. The OA is disposed of as withdrawn. No costs.


(R. Rangarajan)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 25 July, 2000
Dictated in Open Court

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD

COPY TO:-

~~1ST AND 11TH COURT~~

1. HDHNO
2. HARN (ADMN) MEMBER
3. HBSJP (JUDL) MEMBER
4. D.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE HON'BLE MR. JUSTICE DH. NASSAR
VICE - CHAIRMAN

THE HON'BLE MR. P. RANGARAJAN
MEMBER (ADMN) *(Signature)*

THE HON'BLE MR. B.S. JAT, PARAMESHWAR
MEMBER (SUD).

DATE OF ORDER 25/7/2000

MA / RA / CP, N.C.

IN

SA. NO. 444 99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. : G 2560

R.D.A. CLOSED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDER / REJECTED

NO ORDER AS TO COSTS

